

I	2	3	I	2	3
4.	M/s. Boehringer Knoll	2.65	35.	M/s. Geoffery Manners	12.93
5.	M/s. Boots Co. (I) Ltd.	14.30	36.	M/s. Martin & Harris	Loss
6.	M/s. Burrough's Wellcome.	8.72	37.	M/s. Mysore Industrial & Testing Lab.	6.89
7.	M/s. CIBA of India	8.80	38.	M/s. Organon	8.53
8.	M/s. Cyanamid (I) Ltd.	16.59	39.	M/s. Rallis India	6.81
9.	M/s. Duphar-Interfran	11.00	40.	M/s. Suhrid Geigy	5.95
10.	M/s. German Remedies.	12.80	41.	M/s. UNI-UCB	9.43
11.	M/s. Glaxo Labs.	9.30	42.	M/s. Wander Ltd.	8.60
12.	M/s. Hoechst Pharmaceuticals	8.20	43.	M/s. Wyeth Laboratories	13.00
13.	M/s. Johnson & Johnson	5.70	44.	M/s. John Wyeth & Bros.	7.40
14.	M/s. May & Baker	12.47	45.	M/s. U. S. Vitamins & Pharmaceuticals	12.40
15.	M/s. Merck Sharp Dohme of India	13.00	46.	M/s. Carter Wallace	9.92
16.	M/s. Pfizer Ltd.	13.04	47.	M/s. Cooper Laboratories	12.60
17.	M/s. Parke-Davis	15.00	48.	M/s. Curewell	
18.	M/s. Richardson Hindustan	4.00	49.	M/s. Laboratories Orimault	
19.	M/s. Roche	20.00	50.	M/s. Uni-Sankyo	
20.	M/s. Sandoz	10.20	51.	M/s. Ward Blenkinsop	
21.	M/s. Searle	11.60	52.	M/s. Christsine Holden	not-received.
22.	M/s. Smith Nephew	Loss	53.	M/s. Whiffens	
23.	M/s. Tata Fison	Loss	54.	M/s. Dental Products	
24.	M/s. Warner Hindustan	14.20	55.	M/s. Anglo Thai	
25.	M/s. Abbot Laboratories	14.41	56.	M/s. Leukoplast	
26.	M/s. G. W. Carnick	Loss			
27.	M/s. Ethnor	10.20			
28.	M/s. Roussel (Franco-Indian)	4.90			
29.	M/s. C.E.Fulford	Loss			
30.	M/s. Indian Sherring	12.00			
31.	M/s. E. Merck	10.14			
32.	M/s. Nicholas	13.30			
33.	M/s. Smith Kline & French	14.20			
34.	M/s. Biological Evans	9.83			

Decision on recommendations of the Bureau of Industrial Costs and Prices on Drugs

4302. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 300 dated the 13th November, 1973 and state;

(a) When the decisions of Government on the recommendations contained in the report of the Working Group are expected to be announced;

(b) whether normally such recommendations for price-fixation are for a definite period of 1—3 years;

(c) if so, what is the period recommended in this case and what portion thereof has already expired; and

(d) whether on account of the delay some of the recommendations have become out-of-date, as a result of escalation of prices of some raw materials ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (d). The report of the Working Group set up under the Chairmanship of the Chairman, Bureau of Industrial Cost and Prices is under consideration. In taking a final decision all relevant aspects will be kept in view.

Requirements Production and Import of Alkyl Benzene

4303. SHRI JAGANNATH MISHRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether India is meeting its requirement of Alkyl Benzene only through imports;

(b) if so, the quantity imported annually during the last three years;

(c) whether there is no production of this chemical in India;

(d) if so, whether Government propose to give licences to private/public concerns for the production of this chemical; and

(e) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

Year	Quantity in tonnes	Value in Rs./Lakhs
1970-71	60.33	88.47
1971-72	94.32	142.58
1972-73	33.73	44.74

(c) At present there is no production of Alkyl Benzene in India.

(d) and (e). Government has already approved project of M/s. India Petrochemicals Corporation Ltd., Baroda (a Public Sector undertaking) for the manufacture of biodegradable Alkyl Benzene having the capacity of 30,000 tonnes per year. The production will be based on the kerosene available from Koyali Refinery. Their foreign collaboration has been approved and they are going ahead with the implementation of this project.

A private sector unit viz. M/s. Beryl & Co. is registered with D.G.T.D for manufactured of Alkyl Benzene for kerosene on their own know-how. This party has not so far reported the production of this item.

Companies registered under Section 26 of the MRTP Act 1969

4304. SHRI JAGANNATH MISHRA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the companies which have registered themselves under Section 26 of the MRTP Act, 1969 since its enactment; and

(b) the number of licences issued to them, company-wise and item-wise?